

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**WEDNESDAY, THE TWENTY FOURTH DAY OF JUNE
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 34 OF 2026

Writ Appeal under clause 15 of the Letters Patent preferred against the Order dated 17-11-2025 in W.P.No.34734 of 2025 on the file of the High Court.

Between:

Muthyala Satyavasu, S/o. Muthyala Pullamma and Late Muthyala Sri Hari Rao, aged about 47 years, Occ. Deputy Engineer, Irrigation Department, R/o. H.No.13-3-147/2, Bhupathi Rao Colony, Bhadrachalam Town and Mandal, Bhadrachalam-Kothagudem District.
Presently Residing at MIG 818, Surya Residency Flat No.202, Phase-III, Road No.3, Kukatpally Housing Board, (KPHB)-500072, Medchal-Malkajgiri District.

...APPELLANT

AND

1. The State of Telangana, Rep. by its principal Secretary, Revenue Department, Secretariat, Hyderabad, State of Telangana-500022
2. The District Collector and District Magistrate, Bhadrachalam-Kothagudem-507101.
3. The Sub-Collector and Presiding Officer, Tribunal for welfare of parents and Senior Citizen, Bhadrachalam, Bhadrachalam-Kothagudem District-507111.
4. The Tahsildar, Bhadrachalam, Bhadrachalam-Kothagudem District-507111
5. The Assistant Superintendent of Police, Bhadrachalam, Bhadrachalam-Kothagudem District-507111
6. Muthyala Narasimha Rao, S/o. Late Seethaiah, Aged about 73 years, Occ Retired Teacher, R/o. H.No.13-3-147/1, Bhadrachalam, Bhadrachalam-Kothagudem District-507 111
7. Muthyala Pushapavathi, Wo. Muthyala Narasimha Rao Aged about 69 years, Occ House wife, R/o. H.No.13-3-147/1, Bhadrachalam, Bhadrachalam-Kothagudem District-507111

8. Muthyala Varaprasad, S/o. Muthyala Narasimha Rao Aged 50 years, Occ Government School Assistant, ZPHS Yedulla Bayyaram, R/o. H.No.13-3-147/1, Bhadrachalam, Bhadradri-Kothagudem District-507 111

...RESPONDENTS

I.A. NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the order dated. 06-11-2025 in Senior Citizen Case No. 07/2024, Rc.No. B/1445/2024 on the file of the Sub-Collector-cum-Presiding Officer, Tribunal for welfare of parents and Senior Citizen, Bhadrachalam, Bhadradri-Kothagudem District pending disposal of the writ appeal.

**Counsel for the Appellant: SRI P.V.KRISHNAMA CHARY, REP.
SRI S.MADAN MOHAN RAO**

Counsel for the Respondent No.1 to 4: GP FOR REVENUE

Counsel for the Respondent No.5: GP FOR HOME

The Court delivered the following: JUDGMENT

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

The Hon'ble The Chief Justice Sri Aparesh Kumar Singh
and

The Hon'ble Sri Justice G.M.Mohiuddin

Writ Appeal No.34 of 2026

Dated: 24.06.2026

Between:

**Muthyala Satyavasu,
S/o. Late Muthyala Sri Hari Rao**

...Appellant

and

**The State of Telangana,
Rep. by its Principal Secretary,
Revenue Department, Secretariat,
Hyderabad, State of Telangana-500022 and 7 others**

...Respondents

Judgment:

Mr. P.V. Krishnama Chary, learned counsel representing
Mr. S. Madan Mohan Rao, learned counsel for the appellant submits that the
cause in the Writ Appeal does not survive for adjudication.

2. In view of the above submission, this Writ Appeal is disposed of as
infructuous. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

**SD/- N. CHANDRA SEKHAR
DEPUTY REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI S.MADAN MOHAN RAO, Advocate [OPUC]
2. Two CCs to GP FOR REVENUE, High Court for the State of Telangana, at Hyderabad [OUT]
3. Two CCs to GP FOR HOME, High Court for the State of Telangana at Hyderabad [OUT]
4. Two CD Copies

BSR

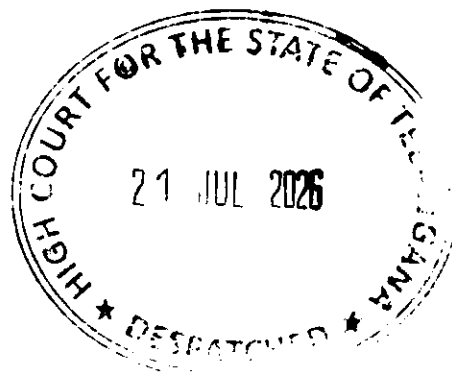
GJP

HIGH COURT

DATED: 24/06/2026

JUDGMENT

WA.No.34 of 2026



**DISPOSING OF THE WRIT APPEAL
AS INFRUCTUOUS,
WITHOUT COSTS**

⑧ NT
13/7/26